



The Kerala Temporary Stay of Eviction Proceedings (Amendment) Act, 2009

Act 27 of 2009

Keyword(s):

Court, Land Tribunal, Taluk Land Board, Temporary

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ACT 27 OF 2009

THE KERALA TEMPORARY STAY OF EVICTION PROCEEDINGS (AMENDMENT) ACT, 2009

An Act to amend the Kerala Temporary Stay of Eviction Proceedings Act, 2007.

Preamble.- WHEREAS, it is expedient to amend the Kerala Temporary Stay of Eviction Proceedings Act, 2007 for the purposes hereinafter appearing;

BE it enacted in the Sixtieth Year of the Republic of India as follows:-

1. *Short title and commencement.-* (1) This Act may be called the Kerala Temporary Stay of Eviction Proceedings (Amendment) Act, 2009.

(2) It shall be deemed to have come into force on the 26th day of July, 2008.

2. *Amendment of section 2.-* In sub-section (1) of section 2 of the Kerala Temporary Stay of Eviction Proceedings Act, 2007 (14 of 2007) (hereinafter referred to as the principal Act), for the words “stayed for a period of two years”, the words “stayed for a period of four years” shall be substituted.

3. *Special provision.-* Notwithstanding the expiry of the period of the stay of eviction proceedings under section 2 of the principal Act, anything done or any action taken, after the expiry of such period and before the 8th day of April, 2009, the date of publication of the Kerala Temporary Stay of Eviction Proceedings (Amendment) Ordinance, 2009 (11 of 2009) by any Court or the Land Tribunal or the Taluk Land Board or the State Land Board or any other Authority, for evicting the holders of the said land shall be invalid.

4. *Repeal and Saving.*- (1) The Kerala Temporary Stay of Eviction Proceedings (Amendment) Ordinance, 2009 (13 of 2009) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.